

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**PRINCIPAL BENCH**

**ITEM NO. 206**  
**IB-169(PB)/2019**

**IN THE MATTER OF:**

Edelweiss Asset Reconstruction Company Ltd .... Applicant/petitioners  
v.  
Magad Realtors Pvt Ltd. .... Respondent

**Order under Section 7 of Insolvency & Bankruptcy Code, 2016 (CIRP)**

**Order delivered on 17.02.2020**

**Coram:**

**SH. B.S.V. PRAKASH KUMAR**  
**HON'BLE ACTG. PRESIDENT**

**SH. S.K. MOHAPATRA**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the respondent

Mr. Gaurav Mitra, Ms. Megha Choubey, Advs. for  
Bhisham, Superlative & Manogyan

Mr. Sumant Batra, Ms. Niharika Sharma, Advs. for  
RP

For the EARCL

Mr. Atul Sharma, Mr. Shashank Lal Kumar, Advs.

**ORDER**

For order see, CP. No. (IB)-1038(PB)/2018.

17.02.2020  
Ritu Sharma